

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1055/252/ND/2018

IN THE MATTER OF:

**Assistant Commissioner of Income Tax
(M/s Ayatna Realty Pvt. Ltd.)**

...PETITIONER

Vs.

ROC

...RESPONDENT

Section

Under Section 252 of Companies Act, 2013

Order delivered on 06.08.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner/applicant

: Ms. Lakshmi Gurung, Sr. Standing Counsel

For the Respondent

: Mr. Yadubhushana Rao- AROC

ORDER

Counsel for appellant is present on the last occasion the order passed in the matter denotes that the respondent no. 2 is proceeded ex-parte. AROC is present and consented for further consideration of the matter. Heard the counsel for petitioner. Order is reserved.

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**(V.K. Subburaj)
Member (Technical)**

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**(P.S.N. Prasad)
Member (Judicial)**